

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3892
ANSWERED ON:04.09.2012
VISA TO CHINESE WORKERS
Pakkirappa Shri S.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware that a large number of unskilled and semi-skilled workers from China are working in various sectors in the country;
- (b) if so, the details thereof;
- (c) the grounds on which the Government has granted Visas to Chinese workers to work in various fields/sectors in the country;
- (d) whether the permission to Chinese workers to work in India is posing serious security threats; and
- (e) if so, the details thereof and the reaction of the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): Yes, Madam. In the present liberalized economic environment Indian companies/organizations are awarding work for execution of projects/contracts to foreign companies, including Chinese companies. This has resulted in inflow of foreign nationals including Chinese nationals, for execution of projects/contracts in several sectors e.g. steel, power, etc. The project team executing such projects/contracts includes some unskilled and semi-skilled workers. Details of foreign nationals, including Chinese nationals, working in various sectors in the country are not centrally maintained.
- (c): Employment/Business Visas are granted by the Indian Missions abroad to foreign nationals, including Chinese nationals, for executing projects/contracts in India on the basis of the documentation submitted by the visa applicant/foreign company regarding the award of the project/contract to the foreign company.
- (d) to (e) Visas to Chinese workers to work in India are granted by Indian Mission abroad only after clearance from security agencies.